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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

### CALCUTTA BENCH

Original Application No. 1247 of 2019

An application under section 19 of the Administrative Tribunal Act  
1985;

Animesh Bandopadhyay son of  
Debdas Bandopadhyay residing at  
Village - Raghunathpur, Post Office  
and Police Station - Md. Bazar,  
District - Birbhum, Pin - 731 127,  
West Bengal presently working as  
Postman at Dhakuria Post Office,  
Kolkata - 700 031.

Applicant.

- Versus -

1. Union of India represented by the  
Secretary, Ministry of  
Communication, Department of  
Post, Dak Bhawan, Sansad Marg,  
New Delhi, Pin - 110 001.

2. The Assistant Director General  
(SPN), Department of Post, Dak

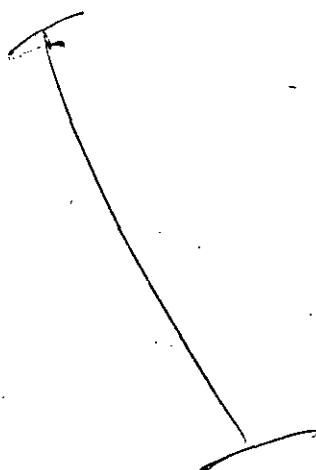
Bhawan, Sansad Marg, New Delhi.

Pin - 110 001.

3. The Chief Post Master General,  
West Bengal Circle having its office  
at Yogag Bhawan, Kolkata - 700  
012

4. The Assistant Director (Rectt.)  
office of the Chief Post Master  
General, West Bengal Circle having  
its office at Yogag Bhawan, Kolkata  
- 700 012.

... Respondents.



**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA**

O.A/350/1247/2019  
MA 259/2020

Date of Order: 03.07.2020



**Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member**

Animesh Bandopadhyay.....Applicant

**Vrs.**

Union of India & Ors. ....Respondents

For The Applicant(s): Mr. A.P.Deb, Counsel

For The Respondent(s): Ms. D.Nag, Counsel

**O R D E R (O R A L)**

**Bidisha Banerjee, Member (J):**

1. Heard Ld. Counsels for both the parties.
2. The applicant in this M.A.No. 259/2020 has sought for the following reliefs:
  - a) An order or direction upon the competent authority to issue provisional appointment, letter with posting order for the post of PA/SA in West Bengal Circle;
  - b) An order or direction upon the Competent authority to issue necessary order permitting the applicant to undergoing in-house training at the earliest according to their merit dated 18.03.2020 protecting seniority of the applicant with all other service benefits including pay.
  - c) To pass such other order or orders as your Lordships may deem fit and proper by way of molding the reliefs;"
3. By filing M.A. No. 259/2020, Ld. Counsel for the applicant submits that the applicant has been found eligible to be sent for DEST Paper-III in terms of the notice dated 15.09.2019 (Annexure-M2 of M.A.). Drawing our attention to page 16 of the said application, Ld. Counsel for the applicant submits that the applicant

figures in the list of candidates whose results have been kept in sealed cover due to pendency of a CAT case.

4. Ld. Counsel for the applicant claims that the applicant will be satisfied if a direction is given to the respondents to open the sealed cover to ascertain whether he has come out successful in the selection process and based on the revelation to process his case further for appointment if he is found eligible as such.

5. Accordingly, we direct the authorities to open the sealed cover and to process the case of the applicant accordingly. Let appropriate orders be issued within two months from the date of receipt of copy of this order.

6. With the aforesaid directions, both the O.A. as well as M.A. are disposed of. No costs.

7. Plain copy of the order be made over to the Ld. Counsels for both the parties.

(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

RK